

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/142(MB)2023

IN THE MATTER OF

IFCI LIMITED

VS

Patil Construction And Infrastructure Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aayush Kothari (PH)

For the Respondent: Adv. Saiee Nirgude (VC)

ORDER

On the request of the Ld. Counsel for the Respondent, adjourned to **21.05.2024**.

No further adjournment shall be granted.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)